



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Diseases of Animals  
(Amendment) Bill, 2022**

(Bill No. 36 of 2022)

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(As Passed by the Legislative Assembly of the State of Goa)  
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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2022**

**The Goa Diseases of Animals (Amendment)**

**Bill, 2022**

(Bill No. 36 of 2022)

A

Bill

*further to amend the Goa Diseases of Animals Act, 1974 (Goa Act 9 of 1974)*

BE it enacted by the Legislative Assembly of Goa in the Seventy third Year of the Republic of India as follows:—

**1. Short title and commencement.**— (1) This Act may be called the Goa Diseases of Animals (Amendment) Act, 2022.

(2) It shall come into force at once.

**2. Amendment of section 28.**— In section 28 of the Goa Diseases of Animals Act, 1974 (Goa Act 9 of 1974) (hereinafter referred to as the “principal Act”), for the expression “shall, on conviction, be punished in the case of a first conviction with fine which may extend to one hundred rupees, and in the case of a second or subsequent conviction whether under the same or any other clause of this section, with simple imprisonment for a term which may extend to three months, or with fine which may extend to five hundred rupees or with both.”, the expression

“shall, on conviction, be punished in the case of a first conviction with a fine which may extend to two thousand rupees, and in the case of a second or subsequent conviction whether under the same or any other clause of this section, with fine which may extend to five thousand rupees.” shall be substituted.

**3. Amendment of section 29.**— In section 29 of the principal Act, for the expression “with imprisonment for a term which may extend to six months, or with fine which may extend to one hundred rupees, or with both, and in the case of a subsequent conviction with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both”, the expression “with fine which may extend to two thousand rupees, and in the case of a subsequent conviction with fine which may extend to five thousand rupees” shall be substituted.

**4. Amendment of section 30.**— In section 30 of the principal Act, in sub-section (1), for the expression “with imprisonment for a term which may extend to six months, or with fine which may extend to five hundred rupees, or with both”, the expression “with fine which may extend to five thousand rupees” shall be substituted.

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The Bill has been passed by the Legislative  
Assembly of the State of Goa on 22nd July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor